

recently seized by the park authorities;

(b) if so, the facts thereof; and

(c) if so, the details thereof; and

(d) the action taken /proposed to be taken by the Government in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) Instances of Landing of Private helicopters in Corbett Tiger Reserve without permission have come to the notice of the Ministry.

(b) One such helicopter has been seized by Field Staff of Corbett Tiger Reserve in January, 1993.

(c) The helicopter which had fallen in the Ramganga reservoir of Sonanadi Wildlife Sanctuary was seized by the staff of Corbett Tiger Reserve on 25-1-1993 along with two power boats and two trucks as these were used to salvage the helicopter without permission of Field Director.

(d) The Forest Staff of Corbett have filed a complaint to the Chief Judicial Magistrate, Pauri Garhwal for institution of a case against the owner of the helicopter. Civil Aviation department has also been requested to do formal enquiry in the matter.

Uttarkashi Victims

220. SHRIMATI GEETA
MUKHERJEE:
SHRI INDRAJIT GUPTA:

Will the Minister of AGRICULTURE be pleased to state:

(a) Whether attention of the Government has been drawn to the news item captioned "Officials Corner Uttarkashi Victims' Plots" appearing in the Indian Express dated January 7, 1993;

(c) the action taken to allot the plot to genuine earthquake victims?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM): (a) yes, Sir.

(b) and (c): Details are being collected from the Government of Uttar Pradesh.

The Lok Sabha then adjourned till twelve of the clock.

The Lok Sabha re-assembled at two minutes past Twelve of the clock.

[MR. SPEAKER *in the Chair*]

[*English*]

INTRODUCTION OF MINISTERS

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): With your permission Sir, I introduce to you and through you to the House my colleague Shri A.K. Antony, The Minister of Civil Supplies, Consumer Affairs and Public Distribution.

SHRI P.G. NARAYANAN (Gobichetipalayam): Mr. Speaker, Sir, I am sorry to bring to your notice that the Government of India is trying to impose Hindi on the non-Hindi speaking State of Tamil Nadu against the assurance of Pandit Jawaharlal Nehru by reducing the prime time in Channel-I of the T.V. by 15 minutes in the Tamil Programme.

Hitherto, the Tamil News was broadcast everyday between 8.45 p.m. and 9.00 p.m. Now, they have started broadcasting with effect from 1.1.1993 arbitrarily and without consulting the Tamil Nadu Government from

8.30 p.m. to 8.45 p.m. thus reducing the prime Tamil view time by 15 minutes. The T.V. prime time with mostly Tamil public view after their return to their homes has been reduced.

This has created a lot of ill-will among the people of Tamil Nadu and the general public is agitated about this action.

The two - language formula is being followed in Tamil Nadu as per the Resolution of the Tamil Nadu Assembly during the period of Arignar Anna and during the period of Dr.M.G.R. The action taken by the T.V. authorities with the protection of the Government of India is creating a fear in the minds of the general public in Tamil Nadu.

The Tamil Nadu Assembly has passed a unanimous Resolution on 10th February requesting the Government of India to restore the regional T.V. Tamil timings. It is an emotional issue.

I want that the assurance given by Pandit Jawaharlal Nehru should be implemented. I want a response from the Government.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): I have heard the submission of the hon. Member. I will bring this matter to the attention of the concerned Minister. We have positive thinking on this subject.

SHRI BASUDEB ACHARIA (Bankura): I have given a notice for adjournment motion (Interruptions)

SHRI VIDYACHARAN SHUKLA: We will look into it and consider positively (interruptions)

SHRI BASUDEB ACHARIA: We have

all given a notice for adjournment motion on this (interruptions)

MR.SPEAKER: Please take your seat. I am going to hear all of you and I will decide in a proper manner. Please don't be in a hurry. Let me conduct the business of the House.

Papers to be Laid on the Table

12.06 hrs.

[English]

PAPERS LAID ON THE TABLE

Explanatory Statement giving reasons for immediate legislation by the Indian Medical Council (Amendment) Ordinance, 1993 etc.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI KUMARAMANGALAM RANGARAJAN): On behalf of Shri B. Shankaranand. I beg to lay on the Table a copy each of the following statements (Hindi and English versions under rule 71(2) of the Rules of procedure and Conduct of Business in Lok Sabha:-

- (1) An explanatory statement giving reasons for immediate legislation by the Indian Medical Council (Amendment) Ordinance, 1993.
- (2) An explanatory statement giving reasons for immediate legislation by the Dentists (Amendment) Ordinance, 1993.

[Placed in Library See. No. L.T. 3336/93]